

(41)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

D.A. No. 84 of 1989

DATE OF DECISION: - - - - - 6-6-1990

T.A. No. - - - - -

Between:-

K. Venkaiah - - - - - Petitioner(s)

Shri KSR Anjaneyulu, Advocate. - - - - - Advocate for the
petitioner(s)

Versus

Union of India rep. by Secy. to Govt.,
& Director-General, Deptt. of Posts, - Respondent.
New Delhi, & another.

Shri Naram Bhaskar Rao, Addl. CGSC. - Advocate for the
Respondent(s)

CORAM:

THE HON'BLE MR. B.N. JAYASIMHA, VICE-CHAIRMAN.

THE HON'BLE MR. J. NARASIMHA MURTHY, MEMBER (JUDICIAL).

1. Whether Reporters of local papers may be allowed to see the Judgment? ~
2. To be referred to the Reporter or not? ~
3. Whether their Lordships wish to see the fair copy of the Judgment? ~
4. Whether it needs to be circulated to other Benches of the Tribunals? ~
5. Remarks of Vice Chairman on columns 1, 2, 4 (To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

BNJ

(BNJ)

JNM

(JNM)

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD.

O.A.No. 84 of 1989

Date of Order: 6-6-1990

Between:-

K.Venkaiah

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Applicant

and

1. Union of India represented by
the Secretary to Government
& Director-General, Department
of Posts, New Delhi.
2. The Postmaster-General, Andhra
Pradesh Circle, Hyderabad.

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Respondents

Appearance

For the Applicant : Shri KSR Anjaneyulu, Advocate.

For the Respondents : Shri Naram Bhaskar Rao, Addl.
Central Govt. Standing Counsel.

CORAM

THE HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.

THE HONOURABLE SHRI J.NARASIMHA MURTHY, MEMBER(J).

(ORDER OF THE BENCH DELIVERED BY HON'BLE VICE-CHAIRMAN,
SHRI B.N. JAYASIMHA)

1. The applicant herein is a Group-A Officer in the Postal Department. He has filed this application against the order of the Director-General of Posts, New Delhi, in his letter No.2-52/88-SPG, dated 3-1-1989 communicated under the Post Master General, Hyderabad's note No.St/T/345/IV, dated 17-1-1989, wherein his request for promotion to the Junior Administrative Grade was rejected on the ground that he has not put in the required number of years of regular service in the Sr. Time Scale, which is a pre-requisite for promotion to Jr. Administrative Grade.

contd...

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2. This case has been posted today on a letter from the learned Standing Counsel for the Government, who had indicated that the application has become infructuous as the applicant has been given the relief claimed in his O.A.

3. We have heard Shri K.S.R.Anjaneyulu, learned Counsel for the applicant, and Shri Naram Bhaskar Rao, learned Additional Central Government Standing Counsel for the Department.

4. Shri Naram Bhaskar Rao states that the applicant has been promoted to the Junior Administrative Grade by virtue of his seniority alongwith IPS "81" batch and he has joined as Director of Postal Service, Eastern Region, at Vijayawada, on 23-2-1990. In view of this, the application has become infructuous.

5. In the circumstances, as the applicant has received the relief claimed by him in this O.A., no further orders are required. The O.A. is accordingly disposed of.

There will be no order as to costs.

(Dictated in the Open Court)

B.N.Jayasimha

(B.N.JAYASIMHA)
VICE-CHAIRMAN

M.S

(J.NARASIMHA MURTHY)
MEMBER (JUDICIAL)

Date: 6-6-1990

D.R.D 12/6/90
For Deputy Registrar (J)

To:

1. The Secretary, (Union of India) to Government & Director-General, Department of posts, New Delhi.
2. The Postmaster-General, Andhra Pradesh Circle, Hyderabad.
3. One copy to Mr.K.S.R.Anjaneyulu, Advocate, 1-1-365/A, Jawaharnagar, Bakaram, Hyderabad-20.
4. One copy to Mr.Naram Bhaskara Rao, Addl.CGSC, CAT, Hyderabad.
5. One spare copy.

k.j.

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*2nd copy
Deputy
J.W.B.*

~~CR~~
12/6/90
CHECKED BY

TYPED BY:

COMPARED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N.JAYASIMHA: V.C.

~~HON'BLE MR.D.SURYA RAO: MEMBER: (JUDGE)~~

A N D

HON'BLE MR.J.NARASIMHA MURTHY(M)(J)

A N D

~~HON'BLE MR.R.BALASUBRAMANIAN: (M)(A)~~

DATED: 6-6-90

ORDER/JUDGMENT: ✓

M.A./R.A./C.A./No. in

T.A.No. W.P.No.

D.A.No. 84/89

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed.

Disposed of with direction.

M.A. ordered.

No order as to costs.

Sent to Xerox on:

